

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 106/MP/2019

Subject : Petition under Section 79 (1) (c) and 79 (1) (f) of the Electricity Act, 2003 read with the regulatory framework under the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and Medium Term Open Access to the Inter-State Transmission and related matters), Regulations, 2009, as amended from time to time, seeking issuance of appropriate directions to the generators to execute the revised Implementation Agreements with fresh timelines for the expedient and efficient execution of the generation plants and the associated transmission system, which is being implemented by the Petitioner under the Uttarakhand Integrated Transmission Project (UITP) as deemed inter-State Transmission System (ISTS), that is required for providing Long Term Open Access (LTA) for evacuation of power from the said generation plants and to also enter into tripartite Long Term Access Agreements (LTA Agreements) with the Petitioner and the Central Transmission Utility.

Petitioner : Power Transmission Corporation of Utarakhand Limited

Respondents : Power Grid Corporation of India Limited & Others

Date of Hearing : 16.4.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Sitesh Mukherjee, Advocate, PTCUL
Shri Divyanshu Bhatt, Advocate, PTCUL
Shri Kamal Kant, PTCUL
Shri Himanshu Baliyan, PTCUL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking directions to the generators to execute the revised Implementation Agreements with fresh timelines for the expedient and efficient execution of the generation plants and the associated transmission system, which is being implemented by the Petitioner under the Uttarakhand Integrated Transmission Project (UITP) as deemed inter-State Transmission System and to direct the generators and CTU to enter into tripartite LTA agreements with the revised timelines. Learned counsel requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies by 30.4.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 14.5.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**